

in pursuance thereof shall be taken after finally ascertaining the decision of the University of Delhi to transfer the College to Government;

(ii) The Dharamshala now under construction in the Safdarjung Hospital will be made available for temporary use as hostel accommodation, by 13th June, 1979 at the latest;

(iii) some of the barracks of the Ministry of Defence which have been vacated will be repaired and made ready for occupation as hostel accommodation by 1st week of December, 1979. As regards the remaining barracks, the matter will be vigorously pursued so that their vacant possession is obtained and necessary work carried out as early as possible;

(iv) the play ground will be ready by the end of June, 1979.

(v) Government will take urgent measure to provide adequate and qualified staff for the clinical teaching and ensure satisfactory teaching arrangements; and

(vi) the Government will not victimise the students and the interns. The Government will request the Delhi University that there should be no victimisation of the students/interns of the University College of Medical Sciences.

The matter in para (vi) above was also discussed with the Vice-Chancellor of the Delhi University who has kindly agreed to sympathetically consider the request of the students/interns regarding full condonement of the strike period and no cut in the interns' stipend.

Indian Workers for Saudi Arabia

*720. SHRI R. KOLANTHAIVELU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any request for permission to recruit 4000 Indian wor-

kers through an Indian agency for deployment on a Saudi Arabian defence project;

(b) if so, the particulars thereof and action taken thereon; and

(c) whether Government are seized of the complaints of low wages and bad living conditions in the project area while considering such requests?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). In August 1978, such a request was received by the Ministry of Labour and processed by them, since they were then dealing with the subject. However, with the decision of the Supreme Court in March 1979, making this matter a responsibility of the Protector of Emigrants, it is necessary that an application be made to this authority. Whenever the application is received by the Protector of Emigrants, requisite action will be taken thereon.

(c) Before granting emigration clearance to intending emigrants, the Protector of Emigrants scrutinises the terms and conditions of the contract of employment offered, to ensure that workers are not employed on low wages under sub-standard living conditions which violate norms of human dignity.

National Seminar on Breast Cancer

*721. SHRIMATI MOHSINA KIDWAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether his attention has been drawn to the observations made at the two-day national seminar held at Varanasi regarding spread of breast cancer among women folk of the country;

(b) if so, what are his reactions to the alarming revelations; and

(c) the measures proposed to be adopted as an adequate counter checks?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) Yes, Sir.

(b) and (c). The details of the Seminar are being obtained from the Government of Uttar Pradesh.

Ship Afire at Hindustan Shipyard, Visakhapatnam

***722. SHRI NATHU SINGH:**

SHRI BAGUN SUMBRUI:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that fire broke out on the 16th March this year on the ship in the final stages of construction at the Hindustan Shipyard, Visakhapatnam;

(b) whether any enquiry has been conducted into the cause of fire and damage occurred; and

(c) the details thereof?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) and (c). Yes, Sir. The Enquiry Committee has not come to any definite conclusion about the cause of the fire.

Indo-Bangladesh Joint River Commission

6801. SHRI JANARDHAN POO-JARY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Bangladesh has asked India for an immediate meeting of the Joint River Commission; and

(b) if so, Government's reaction on it?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL

AFFAIRS (SHRI SAMARENDRA KUNDU): (a) and (b). The Indo-Bangladesh Joint Rivers Commission generally meets four times a year. Its last meeting was held in November/December, 1978 in Dacca and its next meeting is likely to be held in April, 1979, in Delhi.

Appointment of doctors on ad hoc basis under CGHS

6802. SHRI MOHAN LAL PIPIL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a number of medical doctors have been appointed on ad hoc basis under CGHS, if so, their number category-wise, number of those who have put in more than 5 years of service and number of those who have post-graduate qualifications;

(b) what was the criteria for the selection of these persons as medical doctors on ad hoc basis and whether all of them hold minimum qualifications for appointment to these posts; and

(c) whether it is a fact that there is a proposal under the consideration of Government to revert these persons from their present posts, if so, the reasons thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) As on 1st March, 1979 the number of medical officers working on ad hoc basis against the posts of Junior Medical Officers is 411. The other category of posts to which direct recruitment is made is Specialist Grade II in CHS 41 officers were appointed on ad hoc basis in these posts. Of these 123 officers have put in more than 5 years of service. Information regarding possession of post-graduate qualifications is not readily available. All Specialist